

भारतीय मानक
Indian Standard

IS 3802 : 2019

भुना हुआ कॉफी-कासनी चूर्ण —
विशिष्टि

(दूसरा पुनरीक्षण)

Roasted Coffee-Chicory Powder
— Specification
(Second Revision)

ICS 67.140.20

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भारतीय मानक ब्यूरो

BUREAU OF INDIAN STANDARDS

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Price Group 1

Stimulant Foods Sectional Committee, FAD 6

FOREWORD

This Indian Standard (Second Revision) was adopted by the Bureau of Indian Standards, after the draft finalized by the Stimulant Foods Sectional Committee had been approved by the Food and Agriculture Divisional Council.

The roasted and ground coffee powder is obtained by roasting pure coffee seeds under suitable conditions so as to develop full coffee aroma. The seeds after roasting are ground to suitable particle sizes. Roasted and ground Chicory (*Cichorium intybus* Linn.) powder is made by roasting thoroughly cleaned and dried roots of chicory and powdering it to the suitable size.

This standard was first issued in 1966 and first revised in 1992. In the first revision, requirement for moisture content was included and requirements for acid insoluble ash and water soluble matter modified.

Subsequently, a scheme of labelling environment friendly products with the ECO logo was introduced at the instance of the Ministry of Environment and Forests (MoEF), Government of India. The ECO Mark is administered by the *Bureau of Indian Standards (BIS) under the BIS Act, 1986* as per the Resolution No. 71 dated 20 February 1991 as published in the Gazette of the Government of India vide GSR No. 85(E) dated 21 February 1991. For a product to be eligible for ECO logo it shall also carry the Standard Mark of BIS for quality besides meeting additional optional environmental friendly (EF) requirements.

The EF requirements for roasted coffee-chicory powder were based on the Gazette Notification No. 600 dated 6 February 1993 for Edible Oils, Tea and Coffee as environment friendly products, published in the Gazette of the Government of India, and these requirements were included in this standard through Amendment No. 1 issued in 1995.

Thereafter, Amendment No. 2 was issued in 2007 to include the upper limit for copper content in the product and Amendment No. 3 was issued in 2010 incorporating the words 'Net Quantity' in place of 'Net Mass' in the packaging clause.

The second revision of the standard has been undertaken to incorporate the three amendments and also modifying the caffeine content in roasted coffee chicory powder.

While formulating this standard, due consideration has been given to the relevant rules issued by the Government of India under the *Food Safety and Standards Act, 2006* and the *Legal Metrology (Packaged Commodities) Rules, 2011*. This standard is, however, subject to the restrictions imposed under these Rules, wherever applicable.

For the purpose of deciding whether a particular requirement of this standard is complied with, the final value, observed or calculated, expressing the result of a test or analysis, shall be rounded off in accordance with IS 2:1960 'Rules for rounding off numerical values (*revised*)'. The number of significant places retained in the rounded off value should be the same as that of the specified value in this standard.

Indian Standard

ROASTED COFFEE-CHICORY POWDER — SPECIFICATION

(*Second Revision*)

1 SCOPE

This standard prescribes the requirements and the methods of sampling and test for roasted coffee-chicory powder.

2 REFERENCES

The following Indian Standards are necessary adjuncts to this standard:

<i>IS No.</i>	<i>Title</i>
612 : 1992	Roasted chicory powder — specification (<i>third revision</i>)
1070 : 1992	Reagent grade water — specification (<i>third revision</i>)
1699 : 1995	Methods of sampling and tests for food colours (<i>second revision</i>)
2491 : 2013	Food hygiene – general principles — code of practice (<i>third revision</i>)
2791 : 1992	Soluble coffee powder — specification (<i>third revision</i>)
3077 : 1992	Roasted and ground coffee — specification (<i>second revision</i>)
11374 : 1985	Method for determination of monochrotophos residues in food

3 REQUIREMENTS

3.1 Roasted and ground coffee, and roasted and ground chicory used in the preparation of roasted coffee chicory powder shall conform to IS 3077 and IS 612, respectively.

3.1.1 *Microscopic Appearance*

When examined under the microscope, the characteristic appearance of roasted coffee powder shall

be as described in 3.4 of IS 3077 and of chicory powder shall be as described in 3.3 of IS 612.

3.2 Description

The material shall be prepared by mixing roasted and ground coffee and roasted and ground chicory in a clean and hygienic manner. The product shall be in the form of a free flowing powder having the colour, taste and flavour characteristic of coffee-chicory powder. It shall not contain any impurities or additives to coffee other than chicory. The coffee content in the roasted coffee chicory powder shall not be less than 51 percent by mass.

3.3 Cup Test

The material shall be evaluated for cup test according to the procedure prescribed in Annex B of IS 3077.

3.4 Hygienic Conditions

The material shall be manufactured in premises built and maintained under hygienic conditions (*see* IS 2491). The handling equipment like roasters grinders, filters, etc, shall be clean and free from any objectionable odour.

3.5 The material shall also comply with requirements given in Table 1.

3.6 Optional Requirements for ECO-Mark

3.6.1 *General Requirements*

3.6.1.1 The product shall conform to the requirements prescribed under clauses 3.1 to 3.5.

3.6.1.2 The manufacturers shall produce to BIS environmental consent clearance from the concerned State

Table 1 Requirements for Roasted Coffee-Chicory Powder

SI No.	Characteristic	Requirement	Method of Test, Ref to
(1)	(2)	(3)	(4)
i)	Moisture, percent by mass, <i>Max</i>	5	Annex E of IS 3077
ii)	Total ash, percent by mass (on dry basis)	3 to 7.50	Annex F of IS 3077
iii)	Acid insoluble ash (on dry basis), percent by mass, <i>Max</i>	0.6	Annex G of IS 3077
iv)	Water soluble matter (on dry basis), percent by mass	30.0 to 50.0	Annex K of IS 3077
v)	Caffeine (on dry basis), percent by mass, <i>Min</i>	0.80	Annex L of IS 3077
vi)	Copper, ppm, <i>Max</i>	30.0	Clause 15 of IS 1699

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Pollution Control Board as per the provisions of the *Water (Prevention and Control of Pollution) Act, 1974*; *Air (Prevention and Control of Pollution) Act, 1981*; along with the authorization, if required under the *Environment (Protection) Act, 1986*, while applying for ECO-Mark. The product shall also conform to the requirements laid down under the *Food Safety and Standards Act, 2006* and the Regulations framed thereunder.

3.6.2 Specific Requirements

3.6.2.1 The product shall be free from infestation due to insects, fungus and rodents.

3.6.2.2 The product shall be free from extraneous matter like strings, stones, dirt, wood, glass and metallic pieces and from any added colouring and flavouring. It shall be free from rancidity and shall have its characteristic flavour.

3.6.2.3 The product shall be free from adulterants like dandelion, acorns, figs, dates, stones and cereals.

3.6.2.4 The pesticide residues in the product shall not exceed the limits given below when tested by the methods as shown against each:

Name of Pesticide	Tolerance Limit mg/kg	Method of Test Ref to
Monocrotophos	0.1	IS 11374

4 PACKING AND MARKING

4.1 Packing

The material shall be packed in 25 g, 50 g, 100 g, 200 g, 500 g, and 1 kg and multiples thereof in air-tight tin-plate or glass containers or in suitable metal foil or other laminate containers with food grade plastic lining. Where metal foil or other laminate containers with food grade plastic lining are used, a cautionary note to the following effect shall be printed:

‘ONCE OPENED, TRANSFER CONTENTS IMMEDIATELY INTO AIR-TIGHT CONTAINER’.

NOTE — Other food grade packaging material can be used subject to their suitability being established.

4.1.1 For ECO-Mark the product shall be packed in packages which are made from recyclable, reusable or bio-degradable materials which shall be declared by the manufacturer and may be accompanied with detailed instructions for proper use.

4.2 Marking

The following particulars shall be marked legibly and indelibly on the label of the container:

- Name of material;
- Name and address of the manufacturer;

- Batch or code number;
- Net quantity of contents;
- Month of manufacture;
- Best before _____ (date to be given by manufacturer);
- List of ingredients;
- Declaration of coffee and chicory in the mix;
- The following cautionary Note shall be printed on the flexible containers: ‘Once opened, transfer contents immediately into air-tight container’; and
- Any other requirements under the *Legal Metrology (Packaged Commodities) Rules, 2011* and the *Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011*.

4.2.1 BIS Certification Marking

The product may also be marked with the Standard Mark.

4.2.1.1 The use of the Standard Mark is governed by the provisions of *Bureau of Indian Standards Act, 2016* and the Rules and Regulations made thereunder. The details of conditions under which the license for the use of Standard Mark may be granted to manufacturers or producers may be obtained from the Bureau of Indian Standards.

4.2.2 The following additional information shall also be marked on the label for ECO-Mark:

- List of following critical ingredients in descending order of quantity, percent by mass:
 - Coffee, and
 - Chicory.
- The criteria for which the product has been labeled for ECO-Mark.

5 SAMPLING

Representative samples of the material shall be drawn and criteria for ascertaining conformity of the material to the requirements of this specification shall be as prescribed in Annex F of IS 2791.

6 TESTS

6.1 Tests shall be carried out as prescribed in **3.1.1, 3.3** and annexes specified in col 4 of Table 1.

6.2 Quality of Reagents

Unless specified otherwise, pure chemicals shall be employed in tests and distilled water (*see* IS 1070) shall be used where the use of water as a reagent is intended.

NOTE — ‘Pure chemicals’ shall mean chemicals that do not contain impurities which affect the results of analysis.

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Amendments Issued Since Publication

Amend No.	Date of Issue	Text Affected

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